

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

CP NO. 32/2004 IN  
OA NO. 734/2002

~~ This the 23rd day of July, 2004

HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Ranbir Singh  
Fitter,  
S/o Sh. Attar Singh  
Horticulture Development Division No.1,  
Sub Division No.1, PWD, New Delhi  
R/o B-20-B, Harijan Basti,  
Kondli, Delhi-110096.

(By Advocate: Sh. Abhishek Maratha proxy for  
Sh. Naresh Kaushik)

Versus

1. Sh. Ganga Ram Singh  
Deputy Director,  
Horticulture Department Div. No.1,  
PWD, Govt. of N.C.T.  
13th Floor, M.S.O.Building,  
New Delhi-110002.
2. Sh. Anil Kumar,  
Chief Engineer,  
CDA, Zone II,  
PWD, Govt. of N.C.T.  
M.S.O.Building,  
New Delhi.
3. Sh. M.Shankar,  
Secretary,  
Ministry of Urban Development,  
Nirman Bhawan, New Delhi-11.
4. Mr. D.C.R.Azad,  
Deputy Director,  
Horticulture Department,  
Division-IV, New Delhi.

(By Advocate: Sh. Ashwini Bhardwaj proxy for  
Sh. Rajeev Sharma)

O R D E R (ORAL)

By Sh. V.K. Majotra, Vice Chairman (A)

Proxy counsel for respondents has brought to our notice  
order dated 9.7.2004 (Annexure RC-4) to the effect that  
directions of this Court made vide order dated 5.2.2003 in

CA-734/2002 have been complied with. Counsel for the applicant admits that the appropriate orders had been passed. CP is dropped. Notices to the respondents are discharged.

*K.Singh*  
( KULDIP SINGH )  
Member (J)

*V.K. Majotra*  
23.7.04  
( V.K. MAJOTRA )  
Vice Chairman (A)

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